## Central Administrative Tribunal Lucknow Bench, Lucknow

O.A.No.219/2004

Friday, this the 20th day of March 2009

Hon'ble Shri Shanker Raju, Member (J) Hon'ble Şmt. Veena Chhotray, Member (A)

Rakesh Kumar , A. Kaushal s/o Sri <del>Chhotey Lal</del> r/o 68 Sheikhpura Avas Vikas Colony, Aliganj, Lucknow

(By Advocate: Shri A. Moin)

.Aplicant

## Versus

- 1. Council of Scientific and Industrial Research Rafi Marg, New Delhi through Secretary
- Director, Indian Toxicology Research Centre M.G. Marg, Lucknow

..Respondents

(By Advocate: Shri Pankaj Avasthi for Shri A.K. Chaturvedi)

## ORDER (ORAL)

## Shri Shanker Raju:

In the light of exception carved out by the Constitution Bench decision of Apex Court in Secretary, State of Karnataka & others v. Umadevi & others, 2006 (4) SCALE 197, this OA is disposed of with an observation that the respondents may engage casual workers in contingency and by treating the present OA as a representation decide the claim of the applicant by passing a speaking order within three months from the date of receipt of a copy of this order. No costs.

( Veena Chhotray ) Member (A)

( Shanker Raju ) Member (J)

/sunil/